

THE SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) AMENDMENT ACT, 1991

No. 57 OF 1991

[28th December, 1991.]

An Act to amend the Sick Industrial Companies (Special Provisions) Act, 1985.

BE it enacted by Parliament in the Forty-second Year of the Republic of India as follows:—

Short  
title.

1. This Act may be called the Sick Industrial Companies (Special Provisions) Amendment Act, 1991.

Amend-  
ment of  
section  
3 of Act  
1 of 1985.

2. In section 3 of the Sick Industrial Companies (Special Provisions) Act, 1985, in sub-section (1), in clause (d), the words “, but does not include a Government company as defined in section 617 of that Act” shall be omitted.